

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

7.

IA 1848(MB)2024 IN  
C.P. (IB)/860(MB)2023

CORAM:

MS. ANU J. SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 23.04.2024

NAME OF THE PARTIES:

Nimbus Packaging Llp

Vs

Supermax Personal Care Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Mr. Rushikesh, Ld. Counsel for the Applicant present.
2. **IA-1848(MB)2024:** This is an application filed by the Liquidator under rule 60(5) read with regulation 34 (4) of the Insolvency and Bankruptcy Board of India (Liquidation Regulation), 2016, for placing on record the report certifying the reconstitution of Committee of Creditors. The same is taken on record. Accordingly, IA-1848MB)2024 is **allowed and disposed of.**

Sd/-

ANU J. SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)